

**E-Mail/Speed Post/Special Messenger**  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-03/2022/7270 IA**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati.

To,  
Shri Lohit Kumar Saikia  
District & Sessions Judge  
Sivasagar

Dated Guwahati, the 25<sup>th</sup> August, 2022

Sub:- **Permission to avail LTC**

Ref:- Your letter Nos. DJSV/STDR/F-87/2022/4510 dated 20.08.2022 and DJSV/ACCT./4509/2022 dated 20.08.2022

Sir,

With reference to the above, I am directed to inform you that you have been allowed to visit Kanyakumari via Trivandrum along with your spouse and daughter for the block period of 2018-2021 (**by way of carry forward**) w.e.f. 02.10.2022 to 09.10.2022, by the shortest possible route, as per existing Rules, and the prayer for availing encashment of earned leave equal to 10 days against LTC for the block period of 2018-2021 (by way of carry forward) has also been approved.

Thanking you.

Yours faithfully

*self*

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/7271-7273IA, dated 25.08.2022**  
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and to take necessary steps for allotment of budget.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

*25/8/2022*  
**REGISTRAR (VIGILANCE)**

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